

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.154 OF 2001

ALLAHABAD, THIS THE 21st DAY OF JANUARY, 2008

HON'BLE MR. A. K. GAUR, MEMBER-J
HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Ashit Kumar Bajpai,
A/a 40 years,
Son of Sri R. N. Bajpai,
Presently posted as Lower Division Clerk,
Section Heat Treatment, Field Gun Factory,
Kalpi Road, Kanpur.

.....Applicant

By Advocate : Sri S. K. Mishra

Versus

1. Union of India through the Secretary,
Ministry of Defence,
Department of Defence Production and Supply,
New Delhi.
2. The Chairman/Secretary,
Ordnance Factory Board,
10-A Shaheed khudiram Bose Mag,
Calcutta.
3. The General Manager,
Field Gun Factory, Kalpi Road,
Kanpur.

.....Respondents

By Advocate : Shri S. Singh

ORDER

HON'BLE MR. A. K. GAUR, MEMBER-J

We have heard Shri S. K. Mishra, counsel for the applicant and Shri R. C. Shukla holding brief of Shri S. Singh, counsel for the respondents.

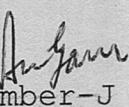
We are satisfied that the Appellate order is wholly non speaking and the same has not been passed in accordance with the CCS (CCA) Rules 27(2) a, b & c. We accordingly, quash the Appellate order dated

W/

31.10.2000 and remit the matter ~~to~~ reconsider ^{for} ~~of~~ ^{appr of} the entire matter afresh according to the averments contained in the memorandum of appeal to the competent authority and ^{draw the concerned authority to} pass a detailed and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

2. With the aforesaid observations this OA is disposed of. No Costs.


Member-A


Member-J

/ns/